

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 90/17**

**PS : Punjabi Bagh**

**State Vs. Nasimuddin @ Naseem@ Khali**

**U/s 186/353/307/34 IPC & 25 & 27 Arms Act**

10.07.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Nasimuddin @Naseem@ Khali in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

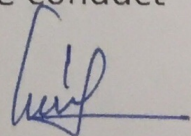
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Ayub Ahmed Qureshi, Ld Counsel for the  
applicant/accused.

Reply to the bail application as well as conduct report from jail have been received.

I have heard arguments on bail from both the sides and perused the reply as well as conduct report.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Per contra, Ld. State Counsel submits that as per the report filed by the IO, applicant has been involved in 17 other criminal cases. It is also argued that the conduct

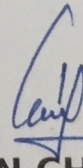


report from jail is also not satisfactory and as such, the applicant is not entitled to get interim bail in view of the guidelines of HPC.

It is submitted by Ld. Counsel for applicant that applicant has been acquitted in all the cases listed by the IO except five cases and in those five cases, he has already been granted bail and thus, he is entitled to get interim bail.

I have considered rival submissions.

The argument of Ld. Counsel for applicant cannot be appreciated because of the fact that in view of the HPC, if an applicant has more than one case pending against him besides the one in which he is seeking interim bail, his case does not fall within the eligibility criteria of HPC dated 18.05.2020 and thus, he is not entitled to get any relief. Accordingly, no ground is made out for grant of interim bail. Application is accordingly dismissed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 81/10  
PS : Moti Nagar  
State Vs. Deepak @ Deepu  
U/s 302/394/397/212 IPC**

10.07.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Deepak @ Deepu in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State.  
Complainant in person with Ld. Counsel Sh.  
Rajesh Kumar through V.C.  
Sh. Rahul Sharma, Ld Counsel for the  
applicant/accused through V.C.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

However, previous involvement report and conduct report from the jail has not been called for. Let same be called for 13.07.2020.

  
**(POORAN CHAND)  
ASJ-02/West/Delhi  
10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 90/17**

**PS : Punjabi Bagh**

**State Vs. Naim**

**U/s 186/353/307/34 IPC & 25 & 27 Arms Act**

10.07.2020

**Through Video Conferencing**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Naim in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Ramesh Punia, Ld Counsel for the  
applicant/accused through video conferencing.

Reply to the bail application as well as conduct report from jail have been received.

I have heard arguments on bail from both the sides and perused the reply as well as conduct report.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Per contra, Ld. State Counsel submits that as per the report filed by the IO, applicant has been involved in 04

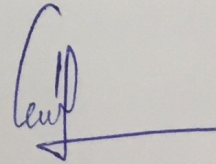


other criminal cases. It is also argued that the conduct report from jail is also not satisfactory and as such, the applicant is not entitled to get interim bail in view of the guidelines of HPC.

Ld. Counsel for applicant has submitted that in these five cases, he has been granted bail and therefore, he is entitled to bail.

I have considered rival submissions.

The argument of Ld. Counsel for applicant cannot be appreciated because of the fact that in view of the HPC, if an applicant has more than one case pending against him besides the one in which he is seeking interim bail, his case does not fall within the eligibility criteria of HPC dated 18.05.2020 and thus, he is not entitled to get any relief. Also, the conduct report from jail is also not positive. Accordingly, no ground is made out for grant of interim bail. Application is accordingly dismissed.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 430/16  
PS : Tilak Nagar  
State Vs. Rajan  
U/s 302/34 IPC**

10.07.2020

**Through Video Conferencing**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Rajan in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

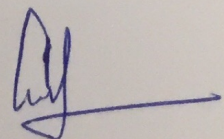
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Vineet Jain, Ld Counsel for the  
applicant/accused through video conferencing.

Reply to the bail application as well as conduct report from jail have been received.

I have heard arguments on bail from both the sides and perused the reply as well as conduct report.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Per contra, Ld. State Counsel submits that as per the conduct report of the applicant received from jail, same



is not satisfactory, therefore, the applicant is not entitled to get interim bail in view of the guidelines of HPC.

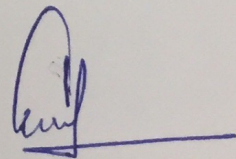
Ld. Counsel for applicant in rebuttal has argued that Hon'ble High Court of Delhi has granted bail even in the case where the conduct report from jail was not satisfactory. Therefore, applicant is entitled to get interim bail.

I have considered rival submissions.

Though applicant has only one case i.e present case pending against him, however, his conduct report from the jail is not satisfactory. As per the guidelines of HPC, the conduct report from jail should be satisfactory. As regards the argument of Ld. Counsel for applicant regarding granting of interim bail by Hon'ble High Court of Delhi even when there was unsatisfactory report from jail, the Hon'ble High Court of Delhi has wide inherent powers and same cannot be exercised by this Court.

Therefore, considering the conduct report of the applicant, he is not entitled to get interim bail. Accordingly, no ground is made out for grant of interim bail. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 430/16  
PS : Tilak Nagar  
State Vs. Chirag  
U/s 302/34 IPC**

10.07.2020

**Through Video Conferencing**

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Chirag in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi.

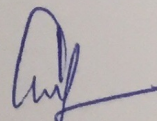
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Rovin Kumar, Ld Counsel for the  
applicant/accused through video conferencing.

Reply to the bail application as well as conduct report from jail have been received.

I have heard arguments on bail from both the sides and perused the reply as well as conduct report.

By way of present application, applicant is seeking interim bail of 45 days in view of the guidelines issued by High Powered Committee of Hon'ble High Court of Delhi on 18.05.2020 as the case of the applicant falls under the category enlisted in the HPC.

Per contra, Ld. State Counsel submits that as per the conduct report of the applicant received from jail, same





is not satisfactory, therefore, the applicant is not entitled to get interim bail in view of the guidelines of HPC.


Ld. Counsel for applicant in rebuttal has argued that Hon'ble High Court of Delhi has granted bail even in the case where the conduct report from jail was not satisfactory. Therefore, applicant is entitled to get interim bail.

I have considered rival submissions.

Though applicant has only one case i.e present case pending against him, however, his conduct report from the jail is not satisfactory. As per the guidelines of HPC, the conduct report from jail should be satisfactory. As regards the argument of Ld. Counsel for applicant regarding granting of interim bail by Hon'ble High Court of Delhi even when there was unsatisfactory report from jail, the Hon'ble High Court of Delhi has wide inherent powers and same cannot be exercised by this Court.

Therefore, considering the conduct report of the applicant, he is not entitled to get interim bail. Accordingly, no ground is made out for grant of interim bail. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 30/2013  
PS : Mundka  
State Vs. Puran @ Sumit  
U/s 302/34 IPC & 25/27/54/59 Arms Act**

10.07.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Puran @ Sumit.

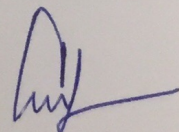
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Dharendra Singh, Ld Counsel for the  
applicant/accused.

Reply to the bail application has been received.

I have heard arguments on bail from both the sides and perused the reply as well as record.

By way of present application, applicant is seeking interim bail of two months days for taking care of his old and ailing mother who is suffering from diabetes, high blood pressure and knee problem.

Per contra, Ld. State Counsel has opposed the application on the ground that the mother of applicant is not suffering from any serious ailment. Further, she is not very old and is only 50 years old. It is also argued that as per the report, applicant has a real elder brother and an unmarried sister to look after his mother. It is also argued that wife of



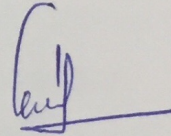
deceased has shown apprehension of threat to her life in case applicant is enlarged on interim bail.

In rebuttal, It is submitted by Ld. Counsel for applicant that the sister of applicant is already married and wrong report is submitted by the IO. It is also argued that earlier the applicant was granted interim bail thrice and he never misused the liberty granted to him.

I have considered rival submissions.

Considering the facts and circumstances of the case, the serious allegations against the applicant and the fact that applicant's real elder brother and his wife are there to look after the mother of applicant, no ground is made out for grant of interim bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 481/2010  
PS : Hari Nagar  
State Vs. Jagdish @ Babloo  
U/s 392/397/174-A/34 IPC**

10.07.2020

This is the application u/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Jagdish@Babloo.

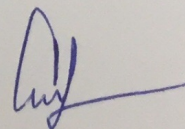
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Nishant Kumar, Ld Counsel for the  
applicant/accused Jagdish@Babloo.

Reply to the bail application has been received alongwith previous involvement of applicant/accused.

I have heard arguments on the interim bail application from both the sides and perused the record.

It is argued on behalf of applicant that he is in J.C for the last four years. It is argued that no recovery was made at the instance of applicant and he has been falsely implicated in this case. It is further argued that charge has already been framed against the applicant and matter is at the stage of evidence and applicant is no more required for any custodial interrogation. Therefore, he may be granted bail. He is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail

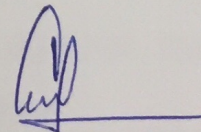


application on the ground that the allegations against the applicant are serious in nature. It is further argued that as per the report of IO, applicant has criminal antecedents and he is involved in 08 criminal cases. It is further argued that in case the applicant is enlarged on bail, he may influence and threaten the witnesses. It is also argued that though applicant has moved the application for interim bail, no ground whatsoever have been made for grant of interim bail and only arguments on merit have been addressed.

I have considered rival submissions as well as perused the record. The bail application of present applicant was dismissed by this court on 29.06.2020. No grounds for interim bail have been addressed and only arguments on merit have been addressed today by Ld. Counsel for applicant.

As regards arguments on merits are considered, there are serious allegations against the applicant and he is having involvement in many criminal cases. Further, the applicant was arrested after he was declared proclaimed offender. Therefore, there is every possibility that in case, applicant is granted bail, he may jump the bail. Therefore, I am not inclined to grant him bail at this stage. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 293/19  
PS : Kirti Nagar  
State Vs. Munna  
U/s 308/34 IPC**

10.07.2020

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Munna.

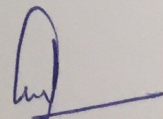
Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Ms. Deepti Choudhary, Ld Counsel for the  
applicant/accused.

Reply to the bail application has been received.

I have heard arguments on bail application from both the sides and perused the reply as well as record.

It is argued on behalf of applicant that applicant has been falsely implicated in the present case and no recovery of weapon of offence has been made at the instance of applicant. It is also argued that co-accused namely Parvej has already been granted bail on 20.03.2020 and hence, on the ground of parity, the applicant may also be granted regular bail.

Per contra, Ld. State Counsel has opposed the application on the ground that the allegations against the applicant are serious in nature. It is also argued that

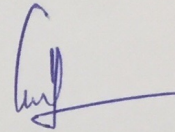


applicant may influence/threaten the witnesses and may jump the bail.

I have considered rival submissions.

Considering the facts and circumstances of the case, the serious allegations against the applicant, no ground is made out for grant of bail to the applicant. Application is accordingly dismissed.

Dasti copy be given.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**FIR No. 364/18**  
**PS : Tilak Nagar**  
**State Vs. Harjeet Kaur & Ors.**  
**U/s 302/365/201/120B/34 IPC**

10.07.2020

**Through Video Conferencing**

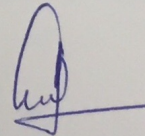
This is the application u/s 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Jatin Soni @ Golu.

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Lal Singh Thakur, Ld. Counsel for  
applicant/accused through V.C..

Reply to the bail application has been received.

Regular PP of this court is on leave. Ld. Sub. APP for State submits that presence of IO is required for some clarification. It is also submitted that he is not conversant with the facts of the present case.

Heard. In view of the submissions of Ld. State Counsel, matter be put up for 14.07.2020. Let notice be issued to the IO for the said date.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**



**FIR No. 364/18**  
**PS : Tilak Nagar**  
**State Vs. Harjeet Kaur & Ors.**  
**U/s 302/365/201/120B/34 IPC**

10.07.2020

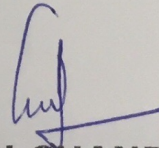
**Through Video Conferencing**

This is the application u/s 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Vishwajeet Singh @ Ashu.

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. Chandermani Grover, proxy Counsel for Sh.  
S.K. Ahluwalia, Ld. Counsel for applicant/accused.

Regular PP of this court is on leave. Ld. Sub. APP for State submits that presence of IO is required for some clarification. It is also submitted that he is not conversant with the facts of the present case.

Heard. In view of the submissions of Ld. State Counsel, matter be put up for 14.07.2020. Let notice be issued to the IO for the said date. Reply to the bail application be also filed.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**FIR No. 364/18**  
**PS : Tilak Nagar**  
**State Vs. Harjeet Kaur & Ors.**  
**U/s 302/365/201/120B/34 IPC**

10.07.2020

**Through Video Conferencing**

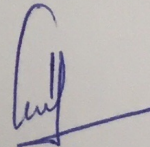
This is the application u/s 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant Amrit Singh.

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. S.S. Bedi, Ld. Counsel for applicant/accused.

Reply to the bail application not filed.

Regular PP of this court is on leave. Ld. Sub. APP for State submits that presence of IO is required for some clarification. It is also submitted that he is not conversant with the facts of the present case.

Heard. In view of the submissions of Ld. State Counsel, matter be put up for 14.07.2020. Let notice be issued to the IO for the said date. Reply be also filed for the said date.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

**FIR No. 1375/14**  
**PS : Rajouri Garden**  
**State Vs. Pooja @ Rakhee Kapoor**  
**U/s 302/201 IPC**

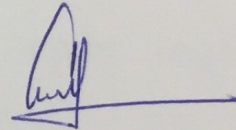
10.07.2020

**Through Video Conferencing**

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State  
Sh. L.S. Saini, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant seeks adjournment on the ground that he could not consult his client on this application.

Put up on 15.07.2020.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**

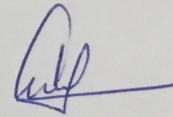
**FIR No. 1375/14**  
**PS : Rajouri Garden**  
**State Vs. Pooja @ Rakhee Kapoor**  
**U/s 302/201 IPC**

10.07.2020

Present : Sh. Ateek Ahmed, Ld. Sub. Addl. PP for State.  
Applicant/accused on interim bail with two  
sureties.  
Sh. Rakesh Kumar, proxy counsel for Sh. L.S.  
Saini, Ld. Counsel for applicant/accused.

Applicant has complied with the directions passed  
by Hon'ble High Court of Delhi vide order dated 01.07.2020.  
Bail bond of applicant furnished and accepted till  
19.07.2020.

Put up on 20.07.2020 for report regarding  
surrender of applicant.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.07.2020**